

Central Administrative Tribunal, Lucknow Bench, Lucknow
Original Application No. 121 of 2007

This the 17th day of July, 2007

HON'BLE SHRI JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE SHRI A.K. SINGH, MEMBER (A)

Ram Kishan son of Sri Khargi resident of and presently posted as
Gramin Dak Sewak Putauna Post Office, Mall, District- Lucknow.

...Applicant

By Advocate: Shri J.N. Mishra

Versus

1. Union of India , through the Secretary of the Post, , Dak Bhawan, New Delhi.
2. Chief Post Master General, U.P., Lucknow.
3. Superintendent of Post Offices, Lucknow Division, Lucknow

...Respondents.

By Advocate Shri Vishal Chowdhary

Order (Oral)

BY HON'BLE SHRI JUSTICE KHEM KARAN, V.C.

Heard Shri J.N. Mishra appearing for the applicant and Sri Vishal Chowdhary appearing for the respondents in this O.A.

2. Since the applicant has made an innocuous prayer that the respondents be directed to consider his promotion to the post of Postman under 25% quota , so the parties counsel ^{have} ~~has~~ agreed that this O.A. may be disposed of at admission stage with suitable direction^s to the respondents.

3. The applicant has come with a case that he was appointed as EDS (now GDS) in the year 1989 and has been continuing as such and he has given representation to the authorities for

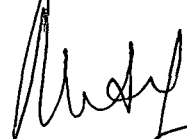



considering him for the post of Postman under 25% quota but the authorities have not taken any decision.

4. Shri Mishra has referred to order dated 22.9.2004 passed by this Tribunal in O.A. No. 88 of 98 and has attempted to say that the case of the applicant is on the same footing.

5. Shri Vishal Chowdhary, learned counsel for respondents says that he has doubt whether the case of the applicant is identical to the case of O.A. No. 88 of 1998. We think, that this O.A. can be disposed of with suitable direction to the respondents No. 2 to consider the representation of the applicant dated 21.11.2006 (Annexure-9) of the applicant and pass suitable orders.

6. O.A. is accordingly disposed of at admission stage with a direction to the respondent No.2 to consider and disposed of the representation of the applicant dated 21.11.2006 (Annexure 9) in accordance with relevant rules, within a period of 3 months from the date, a certified copy of this order along with copy of the representation is produced before him. No order as to costs.


Member (A)


Vice Chairman
17.7.2007

HLS/-